

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:3586
ANSWERED ON:19.03.2013
DUES AGAINST SUGAR MILLS
Das Shri Khagen

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether allegedly the sugar mills pay only a part of their sugarcane dues to the farmers during the season of purchase and hold the balance for the next season forcing the farmers to sell their produce to that particular mill in subsequent seasons leading to cartelisation;
- (b) if so, the details thereof and the reaction of the Government thereto; and
- (c) the corrective steps taken in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a): The Central Government has received no such report. The Sugarcane (Control) Order, 1966 have relevant provisions for payment of sugarcane dues within a stipulated period and supply of sugarcane to sugar mills. As such, the question of cartelization by sugar mills does not arise.

(b) & (c): Do not arise.